

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/320/ND/2021

IN THE MATTER OF:

Shri Bhagwan Projects Pvt. Ltd.	...	Applicant
Versus		
Ireo Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. S. P. Shrivastava, Proxy-Counsel
For the Respondent : Mr. Saurabh Kalia, Ms. Tanvi Bansal, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. S. P. Srivastava, Proxy-Counsel on behalf of the applicant is present and has submitted that due to personal difficulty, main counsel is not available and requests for an adjournment. Mr. Saurabh Kalia, Learned Counsel for the respondent is present though video-conferencing. Let this matter be posted to 09.05.2024 for hearing.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)